CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT ISSUED ON JUNE 2, 2011, TO THE SHAREHOLDERS OF

SABERO ORGANICS GUJARAT LIMITED

("SOGL" OR THE "TARGET")

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This Corrigendum to the Public Announcement to be read in continuation and in connection with the Public Announcement dated June 1, 2011 issued on June 2, 2011 ("**Public Announcement**"/ "**PA**") and corrigendum to the Public Announcement dated July 11, 2011 issued on July12, 2011 ("**First Corrigendum to the PA**") to the shareholders of SOGL by Enam Securities Private Limited, the manager to the Offer ("**Enam**" or "**Manager to the Offer**"), on behalf of Coromandel International Limited (hereinafter referred to as "**CIL**" or the "**Acquirer**") pursuant to and in compliance with Regulations 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "SEBI (SAST) Regulations" or "Regulations").

The shareholders of SOGL are requested to kindly note the following:

Changes to the Public Announcement:

1. Revised schedule of activities is as follows. Please read the relevant dates across the PA including paragraph 73 in line with the revised schedule.

SCHEDULE OF MAJOR ACTIVITIES OF THE OFFER

Activity	Original Day and Date	Revised Day and Date
Public Announcement	Thursday, June 02, 2011	Thursday, June 02, 2011
Specified Date*	Thursday, June 02, 2011	Thursday, June 02, 2011
Last date for a Competitive Bid, if any	Thursday, June 23, 2011	Thursday, June 23, 2011
Last date by which Letter of Offer will be dispatched to the shareholders of the Target	Saturday, July 16, 2011	Monday, November 14, 2011
Date of opening of the Offer	Monday, July 25, 2011	Friday, November 18, 2011
Last date for revising the Offer Price/Offer Size	Thursday, August 04, 2011	Friday, November 25, 2011
Last date of withdrawal of tendered applications by the shareholders of the Target	Wednesday, August 10, 2011	Thursday, December 01, 2011
Date of closing of the Offer	Saturday, August 13, 2011	Wednesday, December 07, 2011
Last date for communicating acceptance / rejections and payment of consideration for accepted tenders / dispatch of rejected share certificates	Saturday, August 27, 2011	Thursday, December 22, 2011

** Specified Date is only for the purpose of determining the names of the shareholders of the Target as on such date to whom the Letter of Offer would be sent.*

2. The Acquirer had applied to RBI for obtaining the necessary approval and the Acquirer has received the RBI approval vide letter dated October 5, 2011 from the RBI in this regard ("**Received RBI Approval**"). Pursuant to the terms of the Received RBI Approval, the acquisition by the Acquirer of any partly – paid up shares tendered in t**he Off**er by any non resident public shareholder will require the prior approval of the Foreign Investment Promotion Board ("**FIPB**") and relevant government authorities. Further, in the event that the Equity Shares are tendered in the Offer by any Overseas Corporate Body **("OCB"**), a specific approval in this regard will be required from the RBI. Any OCB and Non resident public shareholders tendering partly paid up equity shares in the Offer, are requested to seek a specific approval of the RBI / FIPB in this regard and a copy of such approval and other related documents in this regard must be provided along with the Form of Acceptance-cum-Acknowledgement in the event that such shareholder tenders such shares in the Offer, in any event prior to date of closing of the Offer. In case the above approvals from RBI / FIPB are not submitted prior to date of closing of the Offer, the Acquirer reserves the right to reject such Equity Shares tendered in the Offer.
3. The Offer Price for partly paid up Share will be reduced by aggregate of (i) Rs. 6/- per equity share, on which calls are unpaid and (ii) interest of 15% per annum from due date till date of payment consideration.
4. In the event that the issuance of any Equity Shares to or any securities of the Target convertible to the Equity Shares to or acquisition of any Equity Shares by any of the public shareholders would have required any approval or acknowledgement issued by, filing with, notification to the RBI, the Foreign Investment Promotion Board ("FIPB") or any other governmental authority under applicable law, including any post – facto approvals if any, in relation to such issuance or acquisition, such non – resident public shareholder will be required to submit any such approvals, acknowledgements, filings and notifications in relation to the Equity Shares held by the non – resident public shareholders of the Target and tendered in the Offer [along with the Form of Acceptance-cum-Acknowledgement]. In the event any such documents as may be requested for by the Acquirer, Manager to the Offer, the Registrar to the Offer or the Escrow Bank are not submitted prior to date of closing of the Offer, the Acquirer reserves the right to reject such Equity Shares that may be tendered in the Offer.
5. One of the Sellers i.e. Harvard Consultants LLP (formerly Harvard Finance Ltd, which changed its name to Harvard Consultants P Ltd. and then converted into a Limited Liability Partnership) will not receive non-compete fee on 50,63,393 equity shares of the Target Company, that form part of the Sale Shares, representing 14.95% of its paid up share capital, which was proposed to be acquired after the date of the Public Announcement. Of the 14.95%, on September 2, 2011, Harvard Consultants LLP acquired 32,09,734 equity shares of the Target Company from Karville Company Limited in terms of the Share Purchase Agreement.

The Acquirer along with its Directors severally and jointly accept full responsibility for the information contained in this Corrigendum to Public Announcement and also for the fulfillment of their obligations under SEBI (SAST) Regulations.

A copy of the Public Announcement issued on June 02, 2011, First Corrigendum to the PA dated July 12, 2011 and this Corrigendum to the Public Announcement will be available on SEBI's website at http://www.sebi.gov.in. Eligible persons who wish to participate in the Offer may also download the Letter of Offer, Form of Acceptance and Form of Withdrawal from the above mentioned website of SEBI.

Capitalised terms used herein and not defined have the same meaning assigned to them in the Public Announcement. All the terms and conditions of the Offer remain unchanged. For further details, please refer to the Letter of Offer.

Issued on behalf of the Acquirer by the Manager to the Offer

ENAM

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Contact Person: Sachin K. Chandiwal / Simran Gadh

Date: November 14, 2011
Place: Mumbai

23 x 12